

- (i) Repugnancy with Central laws;
- (ii) Deviation from National or Central Policy; and
- (iii) Legal and Constitutional validity.

Whenever necessary, the State Governments are advised to modify/amend provisions of such legislations/Bills keeping the above in view. Sometimes, discussions are also held with the State Governments and Ministries/Departments of the Government of India with a view to arrive at the final decision.

Strengthening of security

352. SHRI A.W. RABI BERNARD: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that at a time when rising crime, terrorism and communal violence call for strengthening of security, Government data pointed to a large number of posts lying vacant in police forces across the country;
- (b) if so, the State-wise details thereof including shortage of strength;
- (c) whether it is also a fact that there are 5.5 lakh vacancies in police force that account for nearly one-fourth of the total sanctioned strength of over 22 lakh; and
- (d) if so, the necessary steps taken by Government to fill up these vacancies?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) to (d) As per data compiled by the Bureau of Police Research and Development (BPR&D), as on 1.1.2013, against total sanctioned strength of 22,09,027 posts of police personnel in all the States and Union Territories, 16,60,666 personnel were in position leading to a shortfall of 5,48,361 personnel, which is about 24.8% of the sanctioned posts. State/Union Territory-wise details of sanctioned posts and vacancies is given in the Statement (*See below*).

As 'Police' and 'Law and Order' are State subjects, falling in Entry 1 and 2 of Seventh Schedule of the Constitution of India, it is primarily the responsibility of the State Governments to ensure adequate provision of police personnel in respective States. The Central Government has been advising the States to fill up the vacancies with a view to meet expectations of the people. Ministry of Home Affairs *vide* its Advisory dated 9th September, 2014 has advised all the States/Union Territories to initiate a time bound action plan to fill up the existing vacancies in the State Police and review the existing sanctioned strength of Police personnel at all levels. The Advisory is available on the website of Ministry of Home Affairs under the caption "PM Division" (<http://mha.nic.in/policemodern>).

*Statement**State/Union Territory-wise details of sanctioned posts and vacancies*

Sl. No.	State/UT	Total		
		Sanctioned	Actual	Vacancy
1	2	3	4	5
1.	Andhra Pradesh	129225	96978	32247
2.	Arunachal Pradesh	12763	11066	1697
3.	Assam	62340	55390	695
4.	Bihar	87913	68662	19251
5.	Chhattisgarh	66630	45714	20916
6.	Goa	7118	5322	1796
7.	Gujarat	113380	68189	45191
8.	Haryana	61681	39241	22440
9.	Himachal Pradesh	17185	12341	2844
10.	Jammu and Kashmir	78242	72474	5768
11.	Jharkhand	73664	57361	16303
12.	Karnataka	91169	70895	20274
13.	Kerala	52712	49754	2958
14.	Madhya Pradesh	90445	77664	12781
15.	Maharashtra	209441	195651	13790
16.	Manipur	31914	24499	7415
17.	Meghalaya	13141	11316	1825
18.	Mizoram	11246	10221	1025
19.	Nagaland	24282	24228	54
20.	Odisha	56840	45368	11472
21.	Punjab	79478	62126	17352
22.	Rajasthan	93469	86666	6803
23.	Sikkim	6076	3960	2116

1	2	3	4	5
24.	Tamil Nadu	115080	94410	20670
25.	Tripura	27339	23757	3582
26.	Uttar Pradesh	368230	167130	101100
27.	Uttarakhand	10193	17828	2365
28.	West Bengal	109330	70605	38725
29.	Andaman and Nicobar Islands	4432	3771	661
30.	Chandigarh	7873	7119	754
31.	Dadra and Nagar Haveli	328	271	57
32.	Daman and Diu	410	246	164
33.	Delhi	81158	75530	5628
34.	Lakshadweep	349	276	73
35.	Puducherry	3951	2637	1314
ALL INDIA		2209027	1660666	548361

Infiltration of militants in the North-East

353. SHRI PANKAJ BORA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that militants in the country get arms from across the international border;

(b) if so, the details of complaints registered therefor;

(c) the action taken by Government against the arms and infiltration of militants in the North-East; and

(d) the details of action proposed by Government to check such infiltration immediately?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) and (b) There are reports that a number of militant outfits operating in the North Eastern States are maintaining their support bases across the international borders in Myanmar and Bangladesh. They are having training camps, hideouts/safe houses in these countries and procuring arms from illegal arms markets for